NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

31. C.P. (IB)-1201(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2024

NAME OF THE PARTIES:- **The Bank of Maharashtra Limited**
V/s
Kalyan Jagnnath Jadhav

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 1201(MB)2023

Present:- Counsel, Revati Nansi appeared for the Financial Creditor through VC.

None present on behalf of the Personal Guarantor.

Counsel appearing for the Financial Creditor seeks time to place on record deed of guarantee by way of an additional affidavit. Let the same be filed at least two days before the next date of hearing. List this matter for further consideration on **05.09.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT